

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.14/2011 with I.A.No. 21/2011

Sub: Gamming by M/s Gujarat Fluorochemicals Limited, Nodia (Misuse of grant of open access and violation of CERC (Unscheduled Interchange Charges and related matters) Regulations, 2009.

Date of hearing : 11.8.2011

Coram : Dr. Pramod Deo, Chairperson.
Shri S.Jayaraman, Member
Shri V.S Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Ltd.

Respondent : M/s Gujarat Fluorochemicals Limited, Nodia.

Parties present : Shri Dinesh Khandelwal, RRVPNL
Shri S.K.Jain, RRVPNL
Shri S.Venkatesh, Advocate, RRVPNL
Miss Ambica Garg, Advocate, GFL
Miss Joyoti Prasad. NRLDC
Shri H.K.Chawla, NRLDC

Record of Proceedings

The learned counsel for the petitioner requested for three weeks time to file rejoinder to the reply of respondent.

2. Learned proxy counsel for the petitioner submitted that the counsel engaged in the matter was not able to attend the hearing due to some personal difficulty. She accordingly requested for a short adjournment.

3. The Commission observed that Northern Regional Load Despatch Centre (NRLDC) has not calculated the losses suffered by the petitioner on account of under-injection by the respondent.

4. The Commission directed the petitioner and NRLDC to work out the loss suffered by the petitioner due to the under-injection by the respondent.

5. The Commission directed the petitioner to file the data regarding the rate at which power was purchased by the Distribution Companies/Power Procurement Agency of the State of Rajasthan to meet out the under-injection by the respondent, to the NRLDC, on or before 2.9.2011. The NRLDC was directed to file the complete report, latest by 15.9.2011.

6. The petitioner was also directed to file rejoinder to the reply of the respondent, on affidavit, latest by 1.9.2011, with advance copy to the respondent.

7. The petition as well as Interlocutory application shall be listed for hearing on 22.9.2011.

Sd/-
(T. Rout)
Joint Chief (Law)